

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


IA 269 of 2018 in C.P. (I.B) No. 191/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.08.2018**

Name of the Company: Essar Oil and Gas Exploration & Production Ltd
V/s.
National Oil Well Maintenance Company & Anr

Section of the Companies Act: Section-9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Keyur Gandhi		Adv. Pet	
	Mr. Raheel Patel			
2.	for. Nanavati Assoc.			

ORDER

Advocate Mr. Keyur Gandhi with Advocate Mr. Raheel Patel on behalf of M/s. Nanavati & Associates, is present for the Applicant


The Counsel for the intervener informed that they received copy of the reply to the IA. Today, the Counsel for the Corporate Debtor/Respondent filed his Vakalatnama, same is taken on record.

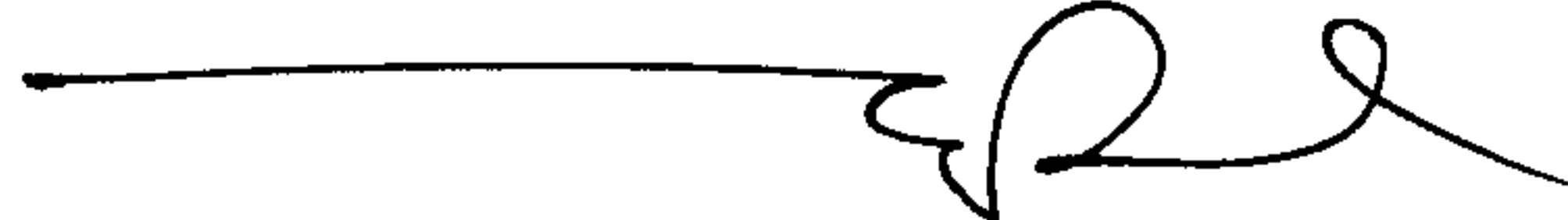
Learned Lawyer appearing on behalf of the Corporate Debtor/Respondent requested for some time to file reply, which is strongly opposed by the counsel for the petitioner.

However, one more opportunity is granted for filing of reply.

The Respondent shall file its objections, if any, within two weeks by serving an advance copy to the petitioner.

List the matter on 17.09.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 7th day of August, 2018